

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY
LOK SABHA
UNSTARRED QUESTION NO. 3471
TO BE ANSWERED ON 08.08.2022

Child Safety Norms in Schools

†3471. SHRI VINOD L. CHAVDA:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has formulated any rules for those schools which are not following the Child Safety Norms in the country;
- (b) if so, the details thereof; and
- (c) the rules in this regard along with the rules for punishment for non-compliance?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRIMATI ANNPURNA DEVI)

(a) & (c): Education is a subject in the concurrent list of the Constitution and therefore safety and security of the school children come under the purview of the respective States and UTs. Department of School Education and Literacy (DoSEL), Ministry of Education has developed Guidelines on School Safety and Security, which, inter alia, contain provisions for fixing the accountability of the school management in the matter of safety and security of children studying in Government, Government-aided and Private Schools. These guidelines have been circulated to all States/UTs/Autonomous Bodies of DoSEL and Stakeholder Ministries on 01.10.2021. The guidelines detail the accountability of various stakeholders and different departments in ensuring the safety and security of children in schools. The guidelines issued by the center are advisory in nature and States/UTs are expected to implement them and they may incorporate additions/modifications to them, if deemed necessary, according to their specific requirements. These guidelines are uploaded on the website of DoSEL at https://dsel.education.gov.in/sites/default/files/2021-10/guidelines_sss.pdf
